

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:606
ANSWERED ON:24.02.2009
CHALLAN OF VEHICLES
Athawale Shri Ramdas;Murmu Shri Hemlal

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of vehicles 162 challaned for violation of traffic rules in Delhi during each of the last three years and the current year, vehicle-wise;
- (b) the action taken against the guilty drivers and Delhi Traffic Police personnel for dereliction of duty during the same period, separately;
- (c) whether any special drive against violation of traffic rules had also been initiated during the said period;
- (d) if so, the details thereof and total amount collected by the traffic police through challans during the said period; and
- (e) the steps taken by the Government to enforce traffic rules on Delhi roads?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRIMATI V. RADHIKA SELVI)

(a) and (b): The requisite details are given below:

Year 2006 2007 2008 2009 (upto 31st January)

Total challan 4325803 4048886 3566415 523296

Driver arrested 39773 46415 94844 7457

Vehicle impounded 66656 64591 54596 4836

The details of action taken against the erring Delhi Traffic Police personnel, including initiation of departmental enquiry, suspension, issuance of displeasure, withholding of future increment temporarily, forfeiture of approved service, censured, warning etc. are given below:

Year 2006 2007 2008 2009 (upto 18th February)

No. of Police Personnel 55 44 13 6

(c) and (d): Delhi Traffic Police had launched special drives against the violators of traffic rules and regulations from time to time. Recently, a traffic drive has commenced on 01.02.2009 for checking all visible violation. The details of amount collected by Delhi Traffic Police is given below:

(Rs. in crore)

Year 2006 2007 2008 2009 (upto 15th February)

Amount collected 53.65 111.65 86.52 6.99

(e): The emphasis of Delhi Traffic Police is to control and regulate traffic on all roads and intersections. During such efforts, traffic laws are strictly enforced. The priority is accorded to quality enforcement having direct bearing on Road discipline and safety. The strategy is to enforce discipline and safety. The strategy to enforce discipline on the road users is to concentrate on quality prosecution on major traffic violation from among traffic signals, violation of restrictions, triple riding, without helmet, without helmet pillion rider, improper parking, dangerous driving, stopping without bus stop, wrong overtaking etc. noticed on the road. The emphasis is also laid on the prosecution against over speeding, reckless driving, minor driving, drunken driving, red light jumping, violation against Supreme Court Guidelines, no entry restrictions, improper parking, driving without driving licence etc.